

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 14TH DAY OF FEBRUARY, 2002

Original Application no.934 of 1998

coram;

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Mohd.Ayub, Son of Badrul haq  
Resident of Mohalla Rambagh  
Jatepur Uttari, Kali ka sthan  
Post Maya Bazar, district Gorakhpur  
permanent resident of village  
Bhabhrauli Dihanwa, post Damrua,  
district Jaunpur.

... Applicant

(By Adv: shri V.singh)

Versus

1. Union of India through the  
Secretary, Ministry of  
Railway, Rail Bhawan, New Delhi.
2. Divisional railway Manager,  
N.E.Railway, Gorakhpur.
3. General manager, N.E.Railway  
Gorakhpur.
4. Divisional Electrical Engineer  
N.E.Railway, Gorakhpur.

... Respondents

(By Adv: shri G.P.Agrawal)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA applicant has prayed for a direction to the respondents to absorb the applicant in any section of Railway department on the post of Khalasi. The aforesaid claim of the applicant is based on the fact that he worked from 1980 to 1984 in broken spells. This application has been filed on 26.8.1998 i.e after about 14 years from the date cause of action arose to the applicant. Learned counsel for the applicant submitted



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that applicant approached this Tribunal when several persons junior to him were taken back. But in my opinion this vague statement does not explain the long and inordinate delay in filing this OA. The cause of action arose to the applicant in 1984 when he was disengaged from service. However, the details as to when and how the juniors to the applicant were taken back in service have not been stated. The averments in this respect are vague. In the circumstances, this OA is highly time barred and applicant is not entitled for any relief.

The OA is dismissed. No order as to costs.

  
VICE CHAIRMAN

Dated: 14th Feb:2002

Uv/